

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 7135 - JK (LD) of 2025

DATED:- 19 - 06 - 2025

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated 19.06.2025

No:-LAW-OIC/06/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Reyaz Ali Bhat)


Assistant Legal Remembrancer

Annexure to the Government Order No. 7135 – JK (LD) of 2025 dated 19.06.2025

S No	Title of the Case	OIC
1	OA No. 343/2025, M.A No. 395/2025 titled Dr. Nawal Khan & Anr. Vs. Union Territory of Jammu & Kashmir and another.	Mr. Abdul Raqib Bhat, Under Secretary, H&ME Department.
2	O.A No. 655/2023 titled Dr. Kawal Krishan Pandita Vs. UT of Jammu & Kashmir.	Mr. Abdul Raqib Bhat, Under Secretary, H&ME Department.
3	OA No. 555/2025 titled Dr. Syed Sameer Hussain & Anr. V/s UT of J&K and others.	Mr. Arshad Hussain Ashai, Administrator, Officer Govt. Dental College Srinagar, Mob. 949093085
4	WP(C) No. 2536/2022 titled Institute of Dental Sciences Versus Union Territory of Jammu Kashmir and Another.	Mr. Abdul Raqib Bhat, Under Secretary, H&ME Department.
5	TA No.1833/2021 in SWP No. 2856/2018 titled Dr. Vikar Hussain Qazi Versus State of J&K and others.	Dr. Sudarshan Singh Katoch, Medical Superintendent, District Hospital Ramban, Phone No. 9419193971, E-Mail: ms.dh.ramban@gmail.com
6	WP(C) No. 2122/2023 titled Abdul Aziz & others Versus Union Territory of J&K and others.	Dr. Kamal Jee Zadoo, Chief Medical Officer, Ramban (Mobile No. 9596805602)
7	WP(C) No. 577/2025 titled Hameeda Begum Vs. Union Territory of Jammu & Kashmir and others.	Mr. Sanjeev Gupta, Assistant Drugs Controller, Mobile No. 9419182864.
8	OA No. 160/2025 titled Shakeel Ahmed & others Versus UT of J&K and others.	Dr. Sudarshan Singh Katoch, Medical Superintendent District Hospital, Ramban, Phone No. 9419193971, E-Mail: ms.dh.ramban@gmail.com
9	OA No. 421/2025 titled Kalib Massih Versus UT of J&K and others.	Dr. Sanjay Sharma, Dy. Director (Dentistry), Health Services Jammu, Phone No. 8716888000, E-Mail: sanjay1200@gmail.com
10	OA No. 270/2025 titled Parshotam Lal V/S Union Territory of J&K and others.	Dr. Rakesh Kumar, District Ayush Officer, Kathua, Mobile No. 9858054989.

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